

transferred on that date to such tribunal. Debts Recovery Tribunals have been established at Ahmedabad, Bangalore, Calcutta, Delhi and Jaipur.

(d) Such data is not readily available.

भारतीय औद्योगिक विकास बैंक के ऋणों की वसूली

2917. श्री ईश दत्त यादव:

श्री कनकसिंह मोहनसिंह मंगरोला:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय औद्योगिक विकास बैंक द्वारा दिये गये ऋणों की बकाया राशि की वसूली हेतु बैंक एवं वित्तीय संस्थानों को देय ऋण वसूली अधिनियम, 1993 प्रख्यापित किया गया है;

(ख) यदि हां, तो उक्त अधिनियम के अधीन वसूल की गयी बकाया ऋणों की राशि कितनी है; और

(ग) इस दिशा में और क्या-क्या प्रयास किये गये हैं?

वित्त मंत्री (श्री पी. चिदम्बरम): (क) बैंकों और वित्तीय संस्थाओं को शोध्य ऋणों की वसूली अधिनियम, 1993 जो दिनांक 24.6.1993 से प्रभावी हुआ, में भारतीय औद्योगिक विकास बैंक (आईडीबीआई) सहित बैंकों और वित्तीय संस्थाओं को देय ऋणों के शीघ्र न्यायनिर्णयन और वसूली के लिए अधिकरणों की स्थापना का प्रावधान किया गया है।

(ख) और (ग) भारतीय औद्योगिक विकास बैंक ने सूचित किया है कि दिनांक 31.3.1996 की स्थिति के अनुसार आईडीबीआई द्वारा अधिकरणों के समक्ष 124.11 करोड़ रुपये की राशि की अन्तर्ग्रस्तता वाली 10 वसूली कार्यवाहियां पेश की गई हैं। इसके अतिरिक्त, इन अधिकरणों की स्थापना से पूर्व सिविल कोर्टों में आईडीबीआई द्वारा दायर 41.59 करोड़ रुपये की अन्तर्ग्रस्तता वाले 9 मामले, सम्बद्ध न्यायालयों द्वारा उक्त अधिनियम के संगत उपबंधों के अनुक्रम में इन अधिकरणों को स्थानांतरित कर दिए गए हैं। इसके अतिरिक्त आईडीबीआई ने सूचित किया है कि ये सभी कार्यवाहियां अधिकरणों के विचाराधीन हैं और अब तक कोई राशि वसूल नहीं की गई है।

Increase in Fares of Air India and Indian Airlines

2918. SHRI GOPALSINH G. SOLANKI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) What is the percentage of increase in fares of Air India and Indian Airlines affected since January 1993 together with the amount of revenue earned as a result thereof;

(b) whether number of persons travelling by Air India and Indian Airlines has gone down as a result of this fare hike; and

(c) what steps have been taken for ensuring increase in traffic by Air India and Indian Airlines flights?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) The percentage of increase in international fares on Air India from India from 1.1.1993 onwards is as follows:—

Effective date of increase	Percentage increase
1.1.93 - 30.3.93	8.5
1.4.93-30.6.93	15.0 to 26.5
1.7.93 - 30.9.93	15.0
1.1.94 - 30.3.94	4.6 to 6.5
1.4.94 - 30.6.94	3.0 to 20.0
1.7.94 - 30.9.94	3.0 to 20.0
1.4.95 - 30.6.95	0.90 to 9.86
1.7.95 - 30.9.95	2.40
1.10.95 - 31.12.95	10.00 to 15.40
1.1.96 - 30.3.96	3.40 to 20.00
1.4.96 - 30.6.96	10.00 to 15.00

It is not possible to link increase in revenue to increase in international fares only, as variation in revenue also occurs due to currency fluctuations.

The percentage increase in domestic fares affected by Indian Airlines and the additional revenue earned due to such increases are as follows:—

Effective date of increase	Percentage increase	Additional revenue (Rs.)
13.9.93	15%	180 Crores
25.07.94	10% to 20%	190 Crores
01.10.95	12% to 23%	250 Crores

(b) No, Sir.

(c) Air India has taken several steps to increase their traffic such as restructuring the pattern of operations, introduction of low-season fares, special schemes such as free-companion offer for first/executive class passengers, attractive group travel schemes, improvement in on-time performance etc. Indian Airlines have also taken measures to improve their inflight, ground and passenger services to attract more traffic.

Harassment of Customers by SBI Branch

2919. SHRI RAJNATH SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that customers of S.B.I. Chandni Chowk Branch and particularly sub-branch of Dariba Kalan, Delhi are being harassed by the bank management by causing inordinate delay in clearance of their cheques, not giving monthly/quarterly statement of accounts of transactions etc;

(b) whether Government have received any complaints in this regard;

(c) whether it is a fact that the said branches have not been computerised so far despite heavy workload; and

(d) if so, the reasons therefor and by when the branches are likely to be computerised to meet the heavy workload?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) State Bank of India (SBI) have reported that there is no sub-office of their Chandni Chowk Branch at Dariba Kalan. They have further reported that normally, cheques received for clearance at their Chandni Chowk Branch are credited to the accounts of the lodger on the day following the day of their deposit. According to SBI, the statements of accounts are also available by the first week of the month following the month to which they relate.

(b) One complaint was received in July, 1996 by the bank from one of their constituents of Chandni Chowk Branch relating to the collection of a cheque drawn on its Extension Counter by the branch. According to SBI, the matter was resolved to the satisfaction of the complainant.

(c) It is true that SBI's Chandni Chowk Branch has not been computerised so far. However, wherever necessary, Services of outside computer agencies are engaged to cope up with the load of work, to ensure good customer service.

(d) SBI is already in the process of gradually computerising its Branches. SBI's Chandni Chowk Branch is also likely to be computerised by 31.3.97.

Second Channel of Doordarshan at Bhubaneswar Centre

2920. SHRI BHAGABAN MAJHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to start second channel of Doordarshan at Bhubaneswar centre; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI CM. IBRAHIM): (a) and (b) A Low Power TV Transmitter (LPT) for relay of Metro Channel (DD-II) service is already functioning at Bhubaneswar since 7.5.1994.

River Tourism in Andhra Pradesh

2921. SHRI YERRA NARAYANA-SWAMY: Will the Minister of TOURISM be pleased to state:

(a) whether Government will encourage the concept of "River Tourism" in Andhra Pradesh;

(b) if so, what are the existing schemes to encourage use of River Godavari and River Krishna in Andhra Pradesh; and

(c) full details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) to (c) Department of Tourism, Government of India, prioritises and sanctions the projects on the basis of schemes received from the State Governments after discussion with the latter. Water Sports have been introduced on Krishna River at Paakasambarrage near Vijayawada. The Central Government has provided assistance for boats, launches and water sports equipments as per the proposals submitted by